

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF
VENUE DEVELOPERS PRIVATE LIMITED

Sl. No.	Particulars	Details
1.	Name of corporate debtor	Venue Developers Private Limited
2.	Date of incorporation of corporate debtor	October 29, 2007
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies - Chennai
4.	Corporate Identity No. of Corporate Debtor	U45200TN2007PTC065212
5.	Address of the registered office and principal office (if any) of corporate debtor	Regd. Office: 2/IB/3, North Block, Ganesh Nagar, Palayamkottai Road West, Tuticorin, Tamil Nadu - 628003
6.	Date of closure of Insolvency Resolution Process	September 12, 2023
7.	Liquidation commencement date of corporate debtor	September 12, 2023 (Copy of the order received on September 14, 2023)
8.	Name and registration number of the insolvency professional acting as liquidator	Prakul Thadi IBBI/IPA-002/IP-N01149/2021-2022/13806
9.	Address and e-mail of the liquidator, as registered with the Board	Address: Flat No. 1405, J Block, Rainbow Vistas Green Hills Road, Moosapet, Hyderabad, Telangana - 500018 Email: prakulthadi@hotmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Address: D.No. 470/12, HIG-1, Block-5, APHB, Baghlingampally, New Nallakunta, Hyderabad – 500044 Email: cirp.venuedevelopers@gmail.com
11.	Last date for submission of claims	October 12, 2023

Notice is hereby given that the National Company Law Tribunal, Chennai Bench has ordered the commencement of liquidation of Venue Developers Private Limited on September 12, 2023 (copy of the order received on September 14, 2023).

The stakeholders of Venue Developers Private Limited are hereby called upon to submit their claims with proof on or before October 12, 2023, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.

Date: 15-09-2023
Place: Hyderabad

Sd/-
Prakul Thadi
Liquidator
Reg. No.: IBBI/IPA-002/IP-N01149/2021-2022/13806

800-year-old shrine dedicated to Pandavas



Story & Photos:
V.V.S. Manian

FORM B PUBLIC ANNUANCEMENT (Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)		
FOR THE ATTENTION OF THE STAKEHOLDERS OF DUBLIN PROMOTERS PRIVATE LIMITED		
Sr.No.	Particulars	Details
1.	Name of corporate debtor	Dublin Promoters Private Limited
2.	Date of incorporation of corporate debtor	September 07, 2007
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies - Chennai
4.	Corporate Identity No. of Corporate Debtor	U70101TN2007PTCO064646
5.	Address of the registered office and principal office (if any) of corporate debtor	Regd. Office: C98, SIPCOT Industrial Complex, Harbour Express Road, Tuticorin, Thoothukudi, Tamil Nadu - 628008
6.	Date of closure of Insolvency Resolution Process	September 12, 2023
7.	Liquidation commencement date of corporate debtor	September 12, 2023 (Copy of the order received on September 14, 2023)
8.	Name and registration number of the insolvency professional acting as liquidator	Prakul Thadi IBBI/IPA-002/IP-N01149-2021-2022/13806
9.	Address and e-mail of the liquidator, as registered with the Board	Address: Flat No. 1405, J Block, Rainbow Vistas Green Hills Road, Moosapet, Hyderabad, Telangana - 500018 Email: prakulthadi@hotmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Address: D.No. 470/12, HIG-1, Block-5, APHB, Baghlingampally, New Nallakunta, Hyderabad - 500044 Email: cnp.dubainpromoters@gmail.com
11.	Last date for submission of claims	October 12, 2023

Notice is hereby given that the National Company Law Tribunal, Chennai Bench has ordered the commencement of liquidation of **Dublin Promoters Private Limited** on **September 12, 2023** (copy of the order received on September 14, 2023).

The stakeholders of **Dublin Promoters Private Limited** are hereby called upon to submit their claims with proof on or before **October 12, 2023**, to the liquidator at the address mentioned against item No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.

Sd/-
Prakul Thadi
Liquidator

Date: 15-09-2023
Place: Hyderabad

Reg. No.: IBBI/IPA-002/IP-N01149-2021-2022/13806

FORM B PUBLIC ANOUNCEMENT (Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)	
FOR THE ATTENTION OF THE STAKEHOLDERS OF SELVA DEVELOPERS PRIVATE LIMITED	
S.No.	Particulars Details
1.	Name of corporate debtor Selva Developers Private Limited
2.	Date of incorporation of corporate debtor August 30, 2007
3.	Authority under which corporate debtor is incorporated / registered Registrar of Companies - Chennai
4.	Corporate Identity No. of Corporate Debtor U70101TN2007PTC064564
5.	Address of the registered office and principal office (if any) of corporate debtor Regd. Office: No. 106J/88E, Millerpura road, Palai Road, West Tuticorn, Thoothukudi, Tamil Nadu - 628008
6.	Date of closure of Insolvency Resolution Process September 12, 2023
7.	Liquidation commencement date of corporate debtor September 12, 2023 (Copy of the order received on September 14, 2023)
8.	Name and registration number of the insolvency professional acting as liquidator Prakul Thadi IBBI/IPA-002/IP-N01149/2021-2022/13806
9.	Address and e-mail of the liquidator, as registered with the Board Address: Flat No. 1405, J Block, Rainbow Vistas Green Hills Road, Moosapet, Hyderabad, Telangana - 500018 Email: prakulthadi@hotmail.com
10.	Address and e-mail to be used for correspondence with the liquidator Address: D.No. 470/12, HIG-I, Block-5, APHB, Baghingampally, New Nallakunta, Hyderabad - 500044 Email: cnp.selva@gmail.com
11.	Last date for submission of claims October 12, 2023

Notice is hereby given that the National Company Law Tribunal, Chennai Bench has ordered the commencement of liquidation of **Selva Developers Private Limited** on **September 12, 2023** (copy of the order received on September 14, 2023).

The stakeholders of **Selva Developers Private Limited** are hereby called upon to submit their claims with proof on or before **October 12, 2023**, to the liquidator at the address mentioned against Item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.

Sd/-
Prakul Thadi
 Liquidator

Date: 15-09-2023
 Place: Hyderabad

Reg. No.: IBBI/IPA-002/IP-N01149/2021-2022/13806

	Home First Finance Company India Limited CIN: L65990MH2010PLC240703 Website: homefirstindia.com Phone No.: 180030008425 Email ID: loanfirst@homefirstindia.com				
POSSESSION NOTICE					
REF: POSSESSION NOTICE UNDER SUB-RULE (1) OF RULE 8 OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002					
WHEREAS the undersigned being the Authorized Officer of HOME FIRST FINANCE COMPANY INDIA LIMITED, pursuant to demand notice issued on its respective dates as given below, under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (Act No. 54 of 2002) and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 calling upon you/Borrowers, the under named to pay outstanding dues as within 60 days from the date of receipt of respective notices. You/Borrowers all, however, have failed to pay the said outstanding dues within stipulated time, hence HOME FIRST FINANCE COMPANY INDIA LIMITED are in exercise and having right as conferred under the provision of sub section (4) of section 13 of SARFAESI ACT, 2002 read with rules thereunder, taken POSSESSION of the secured assets as mentioned herein below:					
S. No	Name of Borrowers/ Co-Borrowers/ Guarantors	Description of Mortgaged Property	Date of Demand Notice	Total O/s as on date of Demand Notice (in INR)	Date of possession
1.	Rajkumar S, Nagamalai S, Latha R, Selvi N	House.No - 1491/2, T.S.Ward - 05, Old.D.No - 83, New.D.No - 12, Pillaimar Street, Arappalayam, Madurai Corporation, Madurai South Taluk, Madurai District. Arasaradi SRO, Madurai Tamil Nadu 625016	04-07-2023	5,77,045	12-09-2023
The borrower having failed to repay the amount, notice is hereby given to the borrower / Guarantor and the public in general that the undersigned has taken Possession of the property described herein below in exercise of powers conferred on him/her under section 13(4) of the said Act read with rule 8 of the said rule on the date mentioned above.					
The BORROWERS/ GUARANTORS and the PUBLIC IN GENERAL are hereby cautioned not to deal with the above referred Properties/Secured Assets or any part thereof and any dealing with the said Properties/Secured Assets shall be subject to charge of HOME FIRST FINANCE COMPANY INDIA LIMITED for the amount mentioned hereinabove against Properties/Secured Assets which is payable with the further interest thereon until payment in full.					
The borrower's attention is invited to the provisions of subsection (8) of Section 13 of the Act, in respect of time available to redeem the secured asset.					
Place:- Madurai Date: 16-09-2023			Authorised Officer, Home First Finance Company India Limited		

